

HIGH COURT OF MADHYA PRADESH

W.P. No.8078/2018

Jabalpur, Dated 09-05-2018

Mr. Praveen Pandey, present in person.

Mr. Amit Seth, Government Advocate for the State.

Mr. Naman Nagrath, Senior Advocate with Mr. Anvesh Shrivastava, Advocate for the respondent No.3.

At the request of Mr. Nagrath, list **after four weeks**.

In the meantime, the General Public and the members of the Bar Associations in the State be put to notice through website of High Court of Madhya Pradesh to give suggestion as to in what circumstances, the Bar Association can give call to its members to abstain from Court work, and if Bar Association gives the said call, how the situation is required to be addressed so that the fundamental rights of an Advocate to appear before the Court is not infringed.

In the meantime, we clarify that the petitioner shall be provided police protection within the limits of Municipal Corporation, Jabalpur only.

(Hemant Gupta)
Chief Justice

(Vijay Kumar Shukla)
Judge